

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 902/2012

(From the judgement and order dated 25/03/2011 in SA No.95/1989,
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MIRZA ANIS AHMED(DEAD)TR.LRS

Petitioner(s)

VERSUS

RAMJAS SINGH YADAV & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP,c/delay in refiling SLP and
office report)

Date: 12/03/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Anoop Kr. Srivastav,Adv.
 Mr. Rakesh Tripathi, Adv.

For Respondent(s) Mr. H.C. Kharbanda, Adv.
 Mr. T.N. Saxena, dv.
 Mr. Garvesh Kabra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. Garvesh Kabra, learned counsel appears and
waives service of notice on behalf of respondent No.1.

Let notice be issued to other respondents.

Both parties are directed to maintain status
quo prevailing as on date in the meantime.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master